

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
IB-1025/ND/2020**

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 09.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

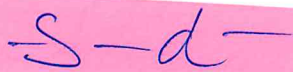
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor
For the Applicant**

**:Mr. Rishi Singhal, Advocate.
:Mr. Abhishek Anand and Mr.
Madhav Nanda, Advocates for
Applicant No. 2.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the corporate debtor has submitted that his client is ready and willing to settle the matter and prayed for grant of further time in the matter. At the request of the Counsel for the corporate debtor, Two weeks' time is granted to reach an amicable resolution of the matter. Matter is adjourned to **07.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)